

HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTIFICATION

DATED: ALLAHABAD: January 31, 2007

No. 15. /DR(S)/2007

Pursuant to U.P. Government Appointment/Notification No. 11/II-4-07-32(1)/2001 T.C.-1 dated 17.1.2007 Sri **Krishna Kumar**, Candidate Civil Judge, Junior Division is appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class at Maharajganj.

No. 16. /DR(S)/2007

Pursuant to U.P. Government Appointment/Notification No. 11/II-4-07-32(1)/2001 T.C.-1 dated 17.1.2007 Sri **Ranjeet Kumar**, Candidate Civil Judge, Junior Division is appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class at Kushinagar at Padrauna.

No. 17. /DR(S)/2007

Pursuant to U.P. Government Appointment/Notification No. 11/II-4-07-32(1)/2001 T.C.-1 dated 17.1.2007 Sri **Vinay Kumar Singh**, Candidate Civil Judge, Junior Division to be Additional Civil Judge, Junior Division, Rae-Bareli.

No. 18. /DR(S)/2007

Pursuant to U.P. Government Appointment/Notification No. 11/II-4-07-32(1)/2001 T.C.-1 dated 17.1.2007 Sri **Rajat Verma**, Candidate Civil Judge, Junior Division is appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class at Baghpat.

No. 19. /DR(S)/2007

Pursuant to U.P. Government Appointment/Notification No. 11/II-4-07-32(1)/2001 T.C.-1 dated 17.1.2007 Sri **Saroj Kumar Yadav**, Candidate Civil Judge, Junior Division to be Additional Civil Judge, Junior Division, Mau.

No. 20. /DR(S)/2007

Pursuant to U.P. Government Appointment/Notification No. 11/II-4-07-32(1)/2001 T.C.-1 dated 17.1.2007 Sri **Prem Shankar**, Candidate Civil Judge, Junior Division is appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class at Kaushambi.

BY ORDER OF THE COURT,

Sd/-

**(SWATANTRA SINGH)
REGISTRAR GENERAL**

No. 32 /DR (S)/2007: Allahabad: Dated: January 31, 2007.

Copy forwarded for information & necessary action to:

1. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow.
2. Pramukh Sachiv, Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow.
3. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
4. **The Director, Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow requesting him to impart Induction Training of First Phase to aforesaid newly appointed Civil Judge, Junior Division in his wisdom. He is also informed that aforesaid newly appointed Civil Judge, Junior Division will undergo Induction Training in Second Phase in last batch.** (Information available on E-mail).

5. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
6. The Registrar, High Court, Lucknow Bench, Lucknow with the request to place Notification before Hon'ble Judges, Sitting at Lucknow Bench, Lucknow. (Information available on Email).
7. All the District & Sessions Judges, along with photocopy of U.P. Government Notification/Appointment No. 11/II-4-07-32(1)/2001 T.C.-1 dated 17.1.2007. (Information available on E-mail).

- (i) **The District & Sessions Judges are directed that before permitting the newly appointed candidates Civil Judge, Junior Division, to take over charge on the post, they shall obtain affidavit from the candidate Civil Judge, Junior Division concerned in the prescribed proforma as appended with the aforesaid Government Notification/ Appointment dated 17.1.2007 in respect of his Character antecedents.**
- (ii) **The recent passport size photograph shall be affixed on the affidavit by the candidate Civil Judge Junior Division.**
- (iii) **The aforesaid original affidavit containing photograph alongwith copy of the charge certificates of the candidate Civil Judge Junior Division be sent to the Deputy Registrar (Services), High Court, Allahabad by registered post and photo copy of the same (affidavit & Charge Certificate) be sent to the Government of U.P., Appointment Section-4, Lucknow forthwith.**
- (iv) **The District & Sessions Judges are asked to direct above mentioned newly appointed officers in the cadre of Civil Judge, Junior Division posted in the district as mentioned in the Notification to proceed to undergo Induction Training of First Phase in the Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow immediately after taking over charge on the post in the district.**

It is to add that local arrangement shall be made by you in pursuance of Court's Circular Letter No.27/D.R.(S)/2000 dated 21.6.2000.

8. All the newly appointed candidates Civil Judge, Junior Division.
 - (i) **Above mentioned appointed candidates Civil Judge, Junior Division will proceed to take over charge of their places of posting and submit an affidavit in the prescribed proforma as enclosed with the U.P. Government Notification/ Appointment No. 11/II-4-07-32(1)/2001 T.C.-1 dated 17.1.2007 in respect of their character antecedents immediately to the District & Sessions Judges concerned before to take over charge on the post in the Judgeships. The recent passport size photograph shall be affixed on the affidavit by the candidate Civil Judge Junior Division.**
 - (ii) **After taking over charge on the post in the concerned district above mentioned appointed officers shall immediately proceed to undergo Induction Training of First Phase in the Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow under intimation to concerned District Judge.**
 - (iii) **Above mentioned appointed candidates of Civil Judge, Junior Division be also informed to undergo Induction Training of Second Phase in the last batch of Civil Judge, Junior Division in Institute of Judicial Training & Research, U.P., Lucknow.**
 - (iv) **Newly appointed candidate Civil Judge, Junior Division should note that their appointment to the post of Civil Judge, Junior Division in U.P. Nyayik Sewa is purely temporary and until they are absorbed and appointed as permanent Civil Judge, Junior Division. They shall be subjected to general conditions of services applicable to temporary Government servant contained in Government Notification No. 20/I/74-Niyukti-3, dated June 11, 1975 and also under the condition laid down in U.P. Government Notification/Appointment No. 11/II-4-07-32(1)/2001 T.C.-1 dated 17.1.2007.**

9. The Publication Secretary, U.P. Judicial Services Association Office, A-1, River Bank Judges Colony, Lucknow.
10. The Registrar (Confidential), High Court, Allahabad.
11. The Officer on Special Duty (Computer)/ Incharge Computer Centre, High Court, Allahabad.
12. The Assistant Registrar (Budget), High Court, Allahabad.
13. The Section Officer (Admin.A-3) Section, High Court, Allahabad.
14. The Section Officer (Admin. H) Section, High Court, Allahabad
15. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
16. P.S. to Hon'ble Judges, High Court, Allahabad with the request to place this notification before the Hon'ble Judges sitting at Allahabad for their Lordships kind perusal. (Information available on E-mail).

BY ORDER OF THE COURT,

Sd/-

(K. K. RANJAN)

DEPUTY REGISTRAR (SERVICES)